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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 37/10/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: PSL Ltd.  
V/s.  
Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN K PAHWA	ADVOCATE	APPLICANT	
2.				POR, NAVIN K PAHWA

**ORDER**

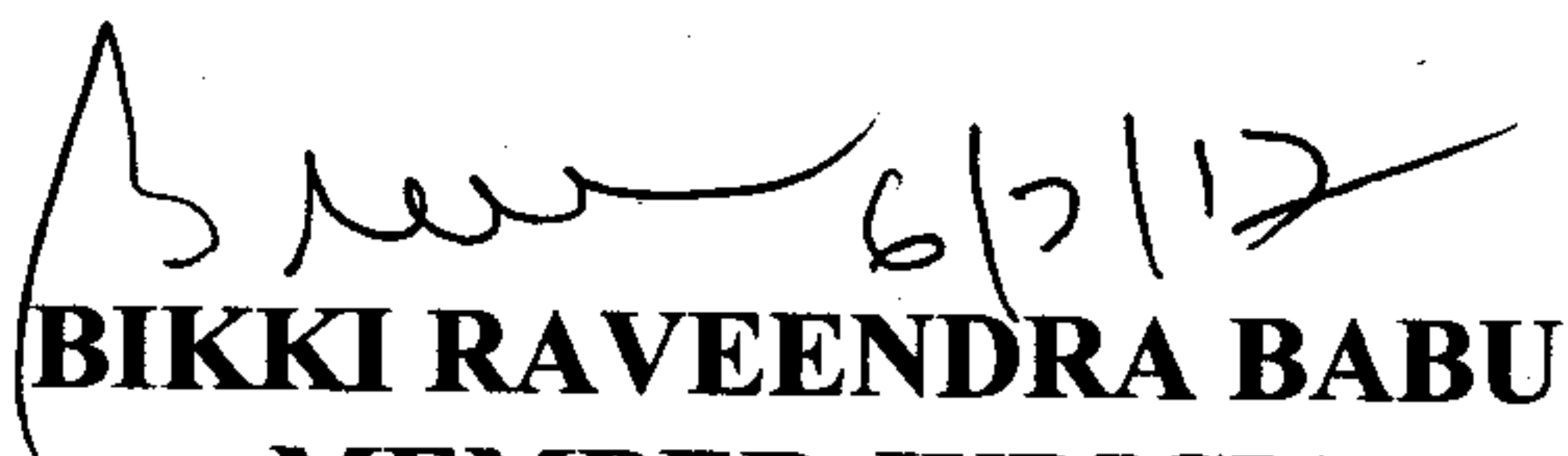
Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Petitioners. None present for Respondents.

Heard arguments of Learned Counsel for Corporate Debtor/ Petitioner.

It appears that copies of the petition not sent to the Financial Creditors as required by Rule 7 (2) of Adjudication Rules.

Hence, petitioner is directed to send a copy of the petition filed before this Authority by the Registered post or speed post to all the Financial Creditor and file proof of service.

List the matter on 12.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.